## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 107/2002 in OA 1713/2000

New Delhi this the 22nd day of May, 2002

Hon'ble Shrî V.K.Maĵotra, Member (A) Hon'ble Shrî Shanker Raĵu, Member (J)

Smt. Suman Lata Aggarwal, W/O Shri D.L.Aggarwal, Sr.Commercial Inspector, R/O Flat No.2, Vikas Apartments, Plot No.34/1, East Punjabi Bagh, New Delhi.

(By Advocate Shri D.S.Mahendru )

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Shri K.J.Singh, General Manager, Northern Railway, Baroda House, New Delhi.

(By Advocate Shri R.L.Dhawan )

...Respondent

..Petîtîoner

O R D E R (ORAL)

VERSUS

(Hon'ble Shrî V.K.Maĵotra, Member (A)

0.A. 1713/2000 filed by the petitioner herein was disposed of on 25.9.2001 with the following directions to respondents:

"Therefore, in view of the particular facts and circumstances of this case, which shall not be treated as a precedent, this O.A. succeeds and is allowed to the extent that the impugned order dated 7.8.1999 (Ann.A.1) is quashed and set aside. Respondents should extend the benefit of Railway Board's letter dated 5.5.1995 to applicant w.e.f. 1.1.1996 with consequential benefits including payment of arrears within three months from the date of receipt of a copy of this order: Claim for interest is rejected. No costs".

2. Learned counsel of the applicant stated that although in compliance of the directions of this Court, the respondents have submitted supplementary bill for an amount

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Rs.20.141/- regarding payment of arrears of difference of ΩŤ pay and allowances to the petitioner on 2.5.2002, the applicant has yet not been made the payment and thus the respondnets have commîtted Contempt of Court. On the other hand, Shri R.L.Dhawan, learned counsel of the respondents drawing our attention to compliance report submitted by the respondents stated that there has been some delay in compliance of Court directions for which the respondents have tendered unconditional apology and that the bill having been submitted to Accounts Branch for audit and payment to the petitioner, respondents would not take more than two weeks in making the payment of aforestated arrears of pay petitioner.

- 3. Having regard to the submissions made by the learned counsel of the respondents we direct them to pay to the applicant arrears of differences of pay and allowances amounting to Rs.20141/- within a period of two weeks positively from today, failing which the petitioner shall have liberty to revive the Contempt Petition.
- 4. Contempt Petition is disposed of in above terms and notice to respondents are discharged.

( Shanker Raĵu ) Member (J)

V.K.Maĵotra ) Member (A)

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